



ITEM NO.2

COURT NO.4

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 8247/2023

(Arising out of impugned final judgment and order dated 05-01-2023 in CRMBA No. 33741/2022 passed by the High Court Of Judicature At Allahabad)

SATENDRA BABU

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(IA No. 122180/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 122182/2023 - EXEMPTION FROM FILING O.T.)

Date : 06-09-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s)

Mr. Divyesh Pratap Singh, AOR

Ms. Shivangi Singh, Adv.

Mr. Vikram Pratap Singh, Adv.

Ms. Ranjana Singh, Adv.

Mr. Amit Sangwan, Adv.

Mr. Jai Inder, Adv.

Mr. Naman Bhardwaj, Adv.

For Respondent(s)

Mr. Sanjay Kumar Tyagi, AOR

Mr. Aviral Saxena, Adv.

Mr. Mangal Prasad, Adv.

Mr. S.k.tomar, Adv.

Mr. Ajay Kumar Pandey, Adv.

Mr. Mayur Raj, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. The petitioner is behind the bars from a period of one year four months and the charge-sheet has already been filed.
2. The bail application of the petitioner is opposed on the ground that the petitioner did not appear before the Trial Court and as such warrants came to be issued.
3. Since the petitioner is in prison, therefore, it was the duty of the police authorities to produce him before the Trial Court. The petitioner cannot be blamed for the negligence on behalf of the police authorities.
4. As such, the petitioner is entitled to be granted bail.
5. The petitioner is directed to be released on bail in connection with Case Crime No. 351 of 2021 registered at Police Station Bhamora, District Bareilly, Uttar Pradesh, to the satisfaction of the Trial Court.
6. The petitioner is directed to cooperate with the expeditious disposal of the trial.
7. The special leave petition is disposed of accordingly.
8. Pending applications, if any, stand disposed of.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)